

IN THE HIGH COURT OF JHARKHAND AT RANCHI
First Appeal No. 149 of 2019

Mahendra Kumar Mahto	---	Appellant
	Versus	
Sunita Devi	Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
 Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Appellant	: Mr. Hemant Kumar Shikarwar, Adv.
For the Respondent	: Mr. Kumar Vaibhav, Adv.

08/10.09.2020 Mr. Hemant Kumar Shikarwar appears for the appellant and Mr. Kumar Vaibhav for the respondent through Video Conferencing.

 Though, there is a request for extension of time for concluding mediation through letter dated 11th August, 2020 bearing Letter No. 1002 submitted by learned Mediator, JHALSA, but learned counsel for the appellant, Mr. Hemant Kumar Shikarwar and Mr. Kumar Vaibhav for the respondent both inform that parties have arrived at an amicable settlement in the last few days through mediation.

 Let a report be submitted by learned Mediator, JHALSA about the outcome of the exercise by 17th September, 2020.

 Matter be listed on 22nd September, 2020 along with the report.

 Meanwhile, if parties have agreed to certain terms, they may prepare themselves to comply those terms by the time when the matter is taken up before this Court on the next date.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)